

**NATIONAL COMPANY LAW APPELLATE TRIBUNAL, NEW DELHI**

**Company Appeal (AT) No. 281 of 2019**

**IN THE MATTER OF:**

**Mrs. Mangala Y. Nakade**

**...Appellant**

**Versus**

**M/s Shree Basveshwara Agro Food**

**Processing Ltd. & Ors.**

**...Respondents**

**Present:**

**For Appellant: Mr. Iswar Mohapatra and Vinod Chavrasia, Advocates**

**For Respondent:**

**ORDER**

**16.10.2019** In a petition under Section 241 and 242 pending before the 'National Company Law Tribunal, Bengaluru Bench' the appellant / petitioner filed an Interlocutory Application with an allegation acts of oppression and mismanagement and made prayer to declare that the respondent nos. 2 to 4 are indulging in mismanagement. As the issue relating to acts of oppression and mismanagement is pending for considering before the Tribunal. We held that the Tribunal rightly rejected the Interlocutory Application. The appeal is dismissed. No costs.

[Justice S.J. Mukhopadhaya]  
Chairperson

[Justice A.I.S. Cheema]  
Member (Judicial)

[Kanthi Narahari]  
Member (Technical)

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